## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI



OA.No.1793 of 1990

Dated at New Delhi, this 25th day of August, 1994

Hon'ble Shri A. V. Haridasan, Member(J) Hon'ble Shri B. K. Singh, Member(A)

Shri Manohar Lal R/o G-34, Press Colony Nilokheri HARYANA

Applicant

By Advocate: None

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## VERSUS

Union of India

1. Secretary
Ministry of Urban Deve

- Ministry of Urban Development NEW DELHI
- Director
   Directorate of Printing
   B. Wing, Nirman Bhawan
   NEW DELHI
- Shri Lakhi Ram
   R/o G-13, Press Colony
   Nilokheri, Dist. Karnal
   HARYANA
- 4. The Manager Government of India Press Nilokheri HARYANA

... Respondents

By Advocate: Shri N. S. Mehta

## ORDER (Oral)

Shri A. V. Haridasan, Member(J).

as Mono Key Operator in the Government of India

Press, Nilokheri, is that on account of revision

of the Recruitment Rules in the year 1987 the post

of Mono Key Operator has been removed from the

promotion to

feeder cadre for the post of Foreman (case).

Consequent on the change in the Recruitment Rules,

one Shri Lakhi Ram, Section Holder, who prior to the

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amendment of the Recruitment Rules? ranked junior to the applicant in the combined seniority list, was promoted to the post of Foreman(Case) while the applicant was not considered for promotion.

The applicant has, therefore, filed this application challenging the vires of the Recruitment Rules which took away the cadre of Mono Key Operator from the feeder cadre for the post of Foreman(Case). The applicant alleges that there is no justification in removing the cadre of Mono Key Operator from the feeder cadre and that the removal amounts to hostile discrimination.

The respondents in their reply contends that 2. the revision of the Recruitment Rules was notified in the year 1987 which is applicable to Govt. of India Presses throughout the country and not to any individual. The changes were brought out taking into account the requirement of service in the administrative system of the Government and that therefore, there is no merit in the case of the applican t that the removal of Mono Key Operator from the feeder cadre for promotion to Fereman (Case) is violative of Article 14 and 16 of the Constitution. They have further contended that Shri Lakhi Ram was not only a Section Holder in the feeder category for promotion to the post of Foreman(Case), but he is also a person belonging to Scheduled Caste category, and

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therefore promoted against the reserved quota and, therefore, the applicant cannot have a legitimate grievance.

Shri N. S. Mehta appeared as counsel for the respondents.

We have perused the materials on record and heard the

learned counsel for the respondents. It is a prerogative

of the Government to frame Recruitment Rules befitting

the requirement of service and in that process the

Government is at liberty to act or subside proper feeder

We do not find any force in the contention of

the applicant that the new Recruitment Rules has brought nostile discrimination. The promotion of Shri Shri Lakhi Ram and the non promotion of the applicant are definitely in order because Shri Ram belongs to Scheduled Caste category and secondly, he falls into the feeder cadre for promotion to the post of Foreman(Case) against reserved quota for Scheduled Caste, while the applicant even does not fall in the feeder cadre. In the result, there is no merit in this OA and the same is dismissed accordingly, leaving the parties to suffer their

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own costs.

(8. K. Singh) Member(A) (A. V. Haridasan)
Member(J)

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